

Mr. Speaker: Nothing will be recorded until I identify Members (Interruptions).

Shri Kolla Venkiah: Sir, I want to tender my resignation . . . (interruptions)

Mr. Speaker: Would he not resume his seat . . . (Interruptions).

Order, order. He has tendered his resignation. Why is he there now? He is not a member (interruptions) * * *

There is no provision whereby a Member has a right to make a statement when he is going to resign. When a Minister resigns, he can make a statement . . . (Interruption). They can utilise the press for that purpose and not this House. . . . (Interruption)

Shrimati Renu Chakravartty (Barrackpore): When a Minister is permitted, why not a Member?

12.50 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT ON THE ACCOUNTS OF THE KERALA FINANCIAL CORPORATION

The Minister of Finance (Shri Sachindra Chaudhuri): Sir, I beg to lay on the Table a copy of the Audit Report on the accounts of the Kerala Financial Corporation for the year ended the 31st March, 1965, under sub-section (7) of section 27 of the State Financial Corporations Act, 1951, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-7462/66].

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT AND CUSTOMS ACT

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): Sir, on behalf of Shri Asoka Mehta, I beg to lay on the Table a copy of the Kerala Prevention of Eviction Act, 1966 (President's Act No. 12 of 1966) published in

Gazette of India dated the 11th November, 1966, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965. [Placed in Library. See No. LT-7463/66]

12.51 hrs.

RESIGNATION BY MEMBERS—
contd.

Mr. Speaker: Having ceased to be a Member he is still in the House; then, he will have to suffer the penalty. He must go out now. . . . (Interruption)

Shri Ranga (Chittoor): He may have tendered his resignation but you have not announced it. . . . (Interruption)

Mr. Speaker: He has declared that intention. As soon as it is announced, that finishes the matter. . . . (Interruption)

श्री कृष्ण चन्द्र कदमाय (देवास) :
भाप सदन में बताइए कि उन्होंने क्या लिखा है

अध्यक्ष महोदय : मैं ने बताया दिया कि उन्होंने इस्तीफा दे दिया है । बस यहीं खत्म हो गयी बात ।

Shrimati Renu Chakravartty: There is one small point which you should consider for the future also. The Minister is allowed to give the reasons for his resignation. A Member, who is also resigning as a last resort, should also be permitted to do that.

Mr. Speaker: If the Minister resigns from his ministership, then he has a right to make a statement.

Shri Hari Vishnu Kamath (Hoshangabad): Its scope should be extended. This rule may be liberally interpreted.

Mr. Speaker: No.

श्री मधु लिमये (मुंगेर) : व्यवस्था का प्रश्न है ।

Shri S. M. Banerjee (Kanpur): Sir, I rise on a point of order.

***Not Recorded.